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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Nalbari

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DLSA(N)/1960 dated 24.08.2022

Sir,

With reference to the above, I am directed to inform you that Smti Sangita Haloi, Secretary, District Legal Services Authority, Nalbari has been allowed to visit Rameswaram via Madurai and return back via Chennai by availing LTC for the current block period of 2018-2021 (by way of carry forward) w.e.f. 02.10.2022 to 09.10.2022 along with her husband Shri Hiranya Madhab Saikia and son Padmanav Saikia, by the shortest possible route, as per existing Rules.

Shri Haloi may be informed accordingly.

Thanking you.

Yours faithfully,

Self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7582-7585 /A, dated- 03/9/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Sangita Haloi, Secretary, District Legal Services Authority, Nalbari, for information with reference to her letter No. DJSA(N1/959 dated 24.08.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

Self
REGISTRAR (VIGILANCE)

P.